criticism. I have not blamed any political party. You must come to my rescue, Madam.

THE DEPUTY CHAIRMAN: All right. It is over now.

DR. DASARI NARAYANA RAO (Andhra Pradesh): Madam, I would like to put it on record that this issue deserves to be discussed in detail. I request you to allot some time for this. ...ijnterruptions)...

SHRI N. K. PREMACHANDRAN (Kerala): Madam, on the issue of rivers, there have been certain reservations. It is a State subject. So, the matter has to be discussed in detail. It is causing so many problems to the States, especially the State of Kerala. I *vjou*\6 like this to be put on record.

MESSAGE FROM THE LOK SABHA

The Appropriation (Railways) No.5 Bill, 2002

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No.5 Bill, 2002, as passed by Lok Sabha at its sitting held on the 2""^ December, 2002.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I lay a copy of the Bill on the Table.

THE DEPUTY CHAIRMAN: Now, we have to take up the Unit Trust of India n"ransfer of Undertaking and Repeal) Bill, 2002, and the Statutory Resolution. If the House so agrees, I think we can adjourn the House a little early...

SHRI PRANAB MUKHERJEE (West Bengal): Yes. We can take it up after lunch.

THE DEPUTY CHAIRMAN: ...so that, when we take it up after lunch, there is no break in the discussion.

The House stands adjourned for one hour for lunch.

The House then adjourned for lunch at thirty-six nninutes past twelve of the clock.

The House re-assembled, after lunch, at forty minutes past one of the clock,

THE DEPUTY CHAIRMAN in the Chair.

STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE UNIT TRUST OF INDIA (TRANSFER OF UNDERTAKING AND REPEAL) ORDINANCE. 2002

AND

THE UNIT TRUST OF INDIA (TRANSFER OF NDERTAKING AND REPEAL) BILL. 2002.

THE DEPUTY CHAIRMAN: We shall take up. together, the Statutory Resolution disapproving the UTI Ordinance and the Unit Trust of India (Transfer of Undertaking and Repeal) Bill. 2002 into consideration.

DR. MANMOHAN SINGH (Assam): Madam. I move the following Resolution:

"That this House disapproves the Unit Trust of India (Transfer Gr-Undertaking and Repeal) Ordinance, 2002 (No. 5 of 2002) promulgated by the President on the 29' October, 2002."

Madam, at the outset, I would like to make it very clear that our opposition is, primarily, to the route being adopted by the Government for